

COURT-II

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

Appeal No.91 of 2014, Appeal No. 97 of 2014 & IA-313 of 2014, Appeal No. 98 of 2014 & IAs-343 of 2014, 402 of 2014, Appeal No. 100 of 2014, Appeal No. 115 of 2014, Appeal No. 116 of 2014, Appeal No. 134 of 2014, Appeal No. 133 of 2014 & IA-234 of 2014, Appeal No. 100 of 2013 & IA-116 of 2013, Appeal No. 151 of 2013 & IAs-220 of 2013, IA-412 of 2013, Appeal No. 124 of 2014, Appeal No. 125 of 2014 & IA-211 of 2014, Appeal No. 139 of 2014 & IA-238 of 2014, Appeal No. 44 of 2014 & IA-65 of 2014, Appeal No. 74 of 2014 & IA-143 of 2014

Dated : 06<sup>th</sup> January, 2015

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member

Appeal No.91 of 2014

In the matter of :

Ajmer Vidyut Vitran Nigam Ltd. & Ors. ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : -

Appeal No. 97 of 2014 & IA-313 of 2014

In the matter of :

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Anushree Bordhan and Ms. Poorva  
Saigal

Counsel for the Respondent(s) : -

**Appeal No. 98 of 2014 & IAs-343 of 2014 and IA-402 of 2014**

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. ...Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Anushree Bordhan and Ms. Poorva  
Saigal

Counsel for the Respondent(s) : Mr. Amit Kapur, Ms. Poonam Verma,  
Mr. Pranav Vyas and Mr. Gaurav Dudeja  
for Resp. No.2

**Appeal No. 100 of 2014**

**In the matter of :**

Punjab State Power Corporation Ltd. ...Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : -

**Appeal No. 115 of 2014**

**In the matter of :**

Gujarat Urja Vikas Nigam Ltd. ...Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Samir Malick and Mr. Ravi Prakash

Counsel for the Respondent(s) : -

**Appeal Nos. 116 of 2014**

Gujarat Urja Vikas Nigam Ltd. ...Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Samir Malick and Mr. Ravi Prakash

Counsel for the Respondent(s) : Mr. Amit Kapur, Ms. Poonam Verma and  
Mr. Gaurav Dudeja for Resp. No.2

**Appeal No. 134 of 2014**

**In the matter of :**

Prayas Energy Group ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Pranav Vyas for Resp.No.2

**Appeal No. 133 of 2014 & IA-234 of 2014**

**In the matter of :**

Prayas Energy Group ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : -

**Appeal No. 100 of 2013 & IA-116 of 2013**

**In the matter of :**

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms Anushree Berdhan and  
Ms Poorva Saigal  
Mr. Apoorve Karol and Mr, Vaibhav  
Tyagi

Counsel for the Respondent(s) : Mr. Amit Kapur  
Ms. Poonam Verma and Mr. Gaurav  
Dudeja for Resp. No.2  
Mr. Pranav Vyas

**Appeal No. 151 of 2013, & IAs-220 of 2013 & 412 of 2014**

**In the matter of :**

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Anushree Berdhan and Ms Poorva  
Saigal  
Mr. Apoorve Karol and Mr. Vaibhav  
Tyagi  
Counsel for the Respondent(s) : Mr. Samir Malik and Mr. Ravi Prakash  
for MSEDCL

**Appeal No. 124 of 2014**

**In the matter of :**

Energy Watchdog ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anil Kumar, Secretary Appellant  
Counsel for the Respondent(s) :

**Appeal No. 125 of 2014 & IA-211 of 2014**

**In the matter of :**

Energy Watchdog ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anil Kumar, Secretary, Appellant  
Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr Pranav Vyas for Resp. No.2

**Appeal Nos. 139 of 2014 & IA-238 of 2014**

**In the matter of :**

Maharashtra State Electricity Distribution Co. Ltd. ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Samir Malik and Mr. Ravi Prakash

Counsel for the Respondent(s) : -

**Appeal Nos. 44 of 2014 & IA-65 of 2014**

**In the matter of :**

Dakshin Haryana Bijli Vitran Ltd. & Ors. ...Appellant(s)

Versus

GMR-Kamalanga Energy Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Prashant Mathur and Mr. Rajiv Bhardwaj for Resp. No.3

Counsel for the Respondent(s) : Mr. K. S. Dhingra for Resp.No.5

**Appeal No. 74 of 2014 & IA-143 of 2014**

**In the matter of :**

Gridco Ltd. ...Appellant(s)

Versus

GMR Karmalanga Energy Ltd & Ors ...Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta,  
Mr. Elangbam P.S. and Mr. Abhishek  
Upadhyay

Counsel for the Respondent(s) : Mr. K. S. Dhingra

**ORDER**

It has been reported by the learned counsel for all the parties that the proceedings in some of the appeals, being A.Nos. 100 of 2013, 98 of 2014, 116 of 2014, 125 of 2014 and 134 of 2014, have been stayed by Hon'ble Supreme Court vide interim order dated 25.11.2014. The said interim order has been extended by the Hon'ble Supreme Court. The request of the learned counsel for the parties is that though the proceedings before this Appellate Tribunal have been stayed by Hon'ble Supreme Court but since the matters were being heard by the Bench comprising of the then Hon'ble Chairperson and Hon'ble Sh Rakesh Nath, Technical Member and since the then Chairperson has already retired but Hon'ble Sh Rakesh Nath, Technical

Member is still in Court-I, propriety demands that the appeals should be heard by the Bench in which Hon'ble Sh Rakesh Nath, Technical Member is a Member on the Bench.

In this view of the matter, all these appeals may be placed before Hon'ble Chairperson for passing suitable orders as she thinks fit in the circumstances of the matters.

Post these appeals for further orders on 30<sup>th</sup> January, 2015.

(T. Munikrishnaiah)  
Technical Member

( Justice Surendra Kumar )  
Judicial Member

*sh/jps*